

The concerned State Governments are required to provide assistance for relief, rehabilitation and reclamation of land from their Plan/own resources, to the population affected due to erosion.

#### Talks with naxalites

†487. SHRI SHREEGOPAL VYAS:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether talks with naxalites has been initiated in any State;
- (b) if so, what has been the outcome thereof;
- (c) if not, whether Central Government is contemplating to hold talks with them; and
- (d) the names of the States which have made a request to that effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) States Governments have, from time to time, appealed to the Left Wing Extremists to abjure violence and hold talks with the Government on any issues that are of concern to them. Central Government does not have any Information whether any State Government is now engaged in any talks with the Left Wing Extremists. As far as the Central Government is concerned, it will welcome such talks between State Governments and Left Wing Extremists provided Left Wing Extremists abjure violence and give up their so-called "armed struggle". There is no proposal for the Central Government to hold talks directly with the Left Wing Extremists.

#### Schemes for Jail Reforms

488. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has been implementing schemes for Jail Reforms in the country;
- (b) if so, the details thereof indicating recommendations, if any, based on which the same are implemented and the period of its commencement with particular references to issues like providing adequate medical care to ailing detainees, segregation of hardened criminals in custody from undertrial detainees etc.;
- (c) whether Government has reviewed the situation in jails across the country especially in terms of their respective capacity to accommodate detainees *vis-a-vis* detainees being actually held therein; and
- (d) if so, State and UT-wise details thereof as on March 31, 2009?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes Sir. The Govt. of India had constituted following committees for various jail reforms in the country:

- (i) All India Jail Reforms Committee in 1980 headed by Justice A.N. Mulla (Retired) which gave its report in 1983.
- (ii) Kapoor Committee (1986) to examine and review various aspects of administration and management of prisons, especially in the context of security and discipline in prisons and suggest measures for their improvement.

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†Original notice of the question was received in Hindi